

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1299

ANSWERED ON:28.07.2015

Categorisation of OBCs

Ghubaya Shri Sher Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Backward Classes has submitted its report to the Government on subcategorisation of OBC into A, B and C categories to give equitable justice to all sections of OBCs;

(b) if so, the details and salient features of the report;

(c) whether the NCBC in its report has placed denotified, nomadic and seminomadic tribes in OBC category and if so, the reasons therefor;

(d) whether the report of NCBC is ordinarily binding on the Government under the provisions of NCBC Act, 1983 and if so, the details thereof; and

(e) the action taken/proposed to be taken by the Government in this report?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHAN PAL GURJAR)

(a) & (b): Yes. National Commission for Backward Classes (NCBC) has submitted a Report on Sub-categorization within OBCs. The NCBC has recommended sub-categorization within OBCs into three sub-categories, namely:

(i) Extremely Backward Classes (Group "A")

(ii) More Backward Classes (Group "B").

(iii) Backward Classes (Group "C").

(c): It has been recommended that the Extremely Backward Classes (Group "A") should be grouped into a separate group which could include aboriginal tribes, vimukta jatis, nomadic and semi-nomadic tribes, wandering classes etc. This has been recommended on the grounds of equity and fair play by not equating these Extremely Backward Classes with the forwards among the backward classes.

(d) & (e): Only advices for inclusion/exclusion tendered under Section 9(1) & (2) of the NCBC Act 1993 are ordinarily binding upon the Central Government. The proposal of sub-categorization amongst OBCs is not covered under Section 9(1) of the NCBC Act and it need not be binding upon the Central Government. As such this is a recommendation which is not binding upon the Central Government, no action is required.